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## PART-IV

GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT

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NOTIFICATION

The 13<sup>th</sup> February, 2024.

**No.LL(B).75/2011/90.** – Captain Williamson Sangma State University (Amendment) Ordinance, 2024 (Ordinance No. 2 of 2024) is hereby published for general information.

### MEGHALAYA ORDINANCE NO. 2 OF 2024

*Promulgated by the Governor on the 10<sup>th</sup> February, 2024.*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 13<sup>th</sup> February, 2024.*

### CAPTAIN WILLIAMSON SANGMA STATE UNIVERSITY (AMENDMENT) ORDINANCE, 2024

**An  
Ordinance**

further to amend the Captain Williamson Sangma State University Act, 2011 (Act No. 17 of 2011).

Whereas, the Legislature of the State of Meghalaya is not in session and the Governor of Meghalaya is satisfied that circumstances exist which render it necessary for him to take immediate action.

Now, therefore, in exercise of the power conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in the Seventy-fifth Year of the Republic of India, the following Ordinance, namely, -

**Short title and commencement.**

1. (1) This Ordinance may be called the Captain Williamson Sangma State University (Amendment) Ordinance, 2024.
- (2) It shall come into force at once.

**Amendment of Section 2.**

2. In the Captain Williamson Sangma State University Act, 2011, hereinafter referred to as the principal Act, in section 2.-
  - (a) in clause (v), for the figure "44" the figure "45" shall be substituted;
  - (b) in clause (xvii), for the figure "41" the figure "42" shall be substituted;
  - (c) in clause (xix), for the word "private" the word "State" shall be substituted;
  - (d) in clause (xxi), for the word "private" the word "State" shall be substituted;
  - (e) after the existing clause (xxv), the following new clause shall be inserted, namely,-

*"(xxva) "Search-Cum-Selection Committee" means the Search-Cum-Selection Committee as provided in clause (b) of sub-section (2) of Section 15;"*
  - (f) clause (xxxv) shall be omitted.

**Amendment of Section 15.**

3. In the principal Act, in Section 15.-
  - (a) for the existing sub-section (1) the following shall be substituted, namely.-

*"(1) The Vice-Chancellor shall be appointed on recommendation by the Search-cum-Selection Committee on terms and conditions as approved by the Board of Governor's by the Chancellor".*
  - (b) for the existing sub-section (2) the following shall be substituted namely, -

*"(2)(a) A person possessing the highest level of competence, integrity, morals and institutional commitment is to be appointed as Vice-Chancellor. The person is to be appointed as a Vice-Chancellor should be a distinguished academician, with a minimum of ten years' of experience as Professor in a University or ten years' of experience in a reputed research or academic administrative organization with proof of having demonstrated academic leadership.*

*(b) The selection for the post of Vice-Chancellor should be through proper identification by a panel of 3-5 persons by a Search-cum-Selection Committee, through a public notification or nomination or a talent search process of a combination thereof. The members of such Search-cum-Selection Committee shall be persons' of eminence in the sphere of higher education and shall not be connected in any manner with the University concerned or its colleges. While preparing the panel, the Search-cum-Selection Committee shall give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad, and adequate experience in academic and administrative governance, to be given in writing along with the panel to be submitted to the Chancellor. One member of the Search-cum-Selection Committee shall be nominated by the Chairman, University Grants Commission, for selection of Vice-Chancellor of the State University.*

(c) *The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him/her eligible for all service related benefits.*"

**Amendment of Section 21.**

4. In the principal Act, in section 21, the existing sub-section (1) shall be substituted as follows, namely:-

"(1) The Board of Governors shall consists of the following members –

- (i) Chancellor
- (ii) Vice- Chancellor
- (iii) 4 (Four) persons to be nominated by the sponsors.
- (iv) 2 (Two) educationist of repute to be nominated by the sponsors."

**Amendment of Section 22.**

5. In the principal Act, in section 22, the existing sub-section (1) shall be substituted as follows, namely:-

"(1) The Board of Management shall consists of the following members -

- a) Vice-Chancellor
- b) Registrar
- c) 4 (Four) persons to be nominated by the sponsors.
- d) 2 (Two) Deans of faculties to be nominated by the Vice-Chancellor.
- e) 1 (One) Management Representative to be nominated by the sponsors."

**Amendment of Section 45.**

6. In the principal Act, in section 45, in sub-section (3) for the word "visitor" the word "Chancellor" shall be substituted.

**Amendment of Section 46.**

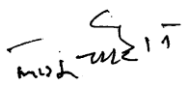
7. In the principal Act, in Section 46, in sub-section (4) for the word "Visitor" the word "Chancellor" shall be substituted.

**Amendment of Section 52.**


8. In the principal Act, for the existing section 52 the following shall be substituted, namely:-

"52 University to subject to standards of UGC. Notwithstanding anything contained in this Act, the establishment maintenance of standards and any other matter concerning the State University established under this Act shall be as per the provisions of the UGC Rules and Regulations as amended from time to time and any other regulation or direction as may be issued by the State Government from time to time".

Dated Raj Bhavan,  
Shillong, the 10<sup>th</sup> February, 2024.

  
**PHAGU CHAUHAN,**  
Governor of Meghalaya.

Dated Shillong,  
The 13<sup>th</sup> February, 2024.

  
**L. A. LYNDEM,**  
Deputy Secretary to the Govt. of Meghalaya,  
Law (B) Department.